

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
LOK SABHA

UNSTARRED QUESTION NO. 2997

TO BE ANSWERED ON 08.08.2023

FOREIGN NEWS PORTAL

2997. SHRI VINOD L. CHAVDA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether the Government has any control on the number of foreign news portals running without any requisite license permission;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the action taken by Government in this regard?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):

(a) to (d):- The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rule, 2021 (IT Rules, 2021) under the Information Technology Act, 2000 on 25th February, 2021 which inter-alia provides for adherence to a Code of Ethics by publishers of news and current affairs on digital media and publishers of online curated content (OTT Platforms). The IT Rules, 2021 applies to the publishers operating in the territory of India, and those conducting systematic business activity of making their content available in India.
